VITEM NO.14 COURT NO.4 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4387/2011

(From the judgement and order dated 10/02/2011 in IA No. 1/2011 in CRLA No. 54/2011 of The HIGH COURT OF CHATTISGARH AT BILASPUR)

PIJUSH @ BUBUN GUHA Petitioner(s)

VERSUS

STATE OF CHHATISGARH Respondent(s)

(With appln(s) for exemption from filing O.T.,bail,permission to place addl. documents on record and office report)

Date: 24/05/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(VACATION BENCH)

For Petitioner(s) Mr. Prashant Bhushan,Adv.
Mr. Pranav Sachdeva, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice, returnable on 31.5.2011.

Dasti, in addition, is permitted.

The notice may be served upon the Standing Counsel for the State of Chhatisgarh.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master